

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

C.P.No.105/18 in O.A.No.1278/2017

Dated Monday, the 14th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

P.Mani,
Packer(Retired),
Government Medical Stores Depot,
Chennai – 600 003.Applicant

By Advocate M/s.S.Arun

Vs

1. Ms. Preeti Sudan,
The Secretary,
Ministry of Health and Family Welfare,
New Delhi – 110 108.

2. Dr. S.Venkatesh,
Director General of Health Services,
West Block, No.1,
Wing No.6, R.K.Puram,
New Delhi – 110 066.

3. Mr.D.S.Rao,
The Senior Chief Medical Officer (SAG),
Government Medical Store Depot,
Chennai – 600 003. ...Respondents

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

This contempt application has been filed by the applicant in OA 1278/2017 against the respondents alleging wilful disobedience of the order passed by this Tribunal dated 08.08.2017 in the said OA.

2. When the matter came up for consideration, learned counsel for the respondents Mr.Su.Srinivasan filed a statement stating that the matter is now pending before the Government and there is no wilful disobedience on the part of the respondents in disposing of the matter. The matter has to be sent to the UPSC also for advice and it will take some time.
3. In view of the above representation, the CP is closed at this point of time with permission to file further petition, if necessary. Notices discharged.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

14.10.2019